

**IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL**

**PRESENT: Selvi. M.K. Jamuna, M.L.,  
Principal Sessions Judge, Dindigul.**

Thursday, the 12<sup>th</sup> day of August 2021

**Cr.L.M.P. No.2501/2021  
CNR No.TNDG01-003753-2021**

Balaji, 24/2021  
S/o. Chinnadurai

.. Petitioner/Accused (Rank not Known)

/vs/

State through  
Inspector of Police, Sempatti PS.  
Cr. No.591/2021

.. Respondent/Complainant

This bail petition is coming on this day for hearing before me in the presence of Thiru.P.Manikandan, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

**ORDER**

Petition filed u/s. 439 Cr.P.C. petitioner/accused prays to enlarge him on bail for the offences punishable U/S. 392 IPC. in Cr. No.591/2021 of respondent police. The occurrence took place on 30.7.2021 and he was remanded on 8.9.2021.

The learned counsel for the petitioner/accused stated that there is no nexus between the petitioner and the alleged occurrence, that this false complaint has been foisted against the petitioner for statistical purpose, that the alleged property has been recovered, that the petitioner is ready to abide any condition imposed by this Hon'ble Court, that the petitioner has permanent abode, hence there is no chance for absconding, that the petitioner was remanded on 8.9.2021 and he is in custody for the past 4 days and prays for bail.

The learned Public Prosecutor for the State vehemently raised objection for bail that on 30.7.2021 at about 8.40 p.m., while the defacto complainant was proceeding to his grand mother's house situated at Ayyampalayam near Paraipatti Chinnamounam Thottam, the accused wrongfully restrained him and attacked with aruval on his left hand and extorted his two wheeler bearing registration No.TN 40 S 4196 Passion Pro and fled away, hence the case.

.2.

Online submission of either side heard. Records perused. The case was registered against the accused U/S. 392 IPC. The learned Public Prosecutor has raised objection stating that the properties not yet recovered and the investigation is in initial stage. Considering the serious objection raised by the learned Public Prosecutor and upon considering the facts and circumstances of the case, this Court not inclines to grant bail to the petitioner/accused. Hence, the petition is dismissed.

Pronounced by me, this the 12<sup>th</sup> day of August 2021.

**Principal Sessions Judge,  
Dindigul**

- Since this order is electronically generated, and issued with digital Signature.
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" <https://districts.ecourts.gov.in/case status/case number>"

**Copy to**

The District Munsif-Cum-Judicial Magistrate, Aathur  
The Public Prosecutor, Dindigul.

The Inspector of Police, Sempatti PS.,

To ensure social distancing, they are requested to  
download the order from the official web site link.

Thiru.P.Manikandan, Advocate  
for the petitioner.